

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF MAAVE ELECTRONICS PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	MAAVE ELECTRONICS PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	31/08/2017
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies - Hyderabad
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U74999TG2007PTC055355
5.	Address of the registered office and principal office (if any) of corporate debtor	Plot No. 192/B, IIIrd Floor IDA, Phase II, Cherlapally, Hyderabad TG 500051
6.	Insolvency commencement date in respect of corporate debtor	30th March 2021– Order dated 26th March 2021 made available on 30/03/2021
7.	Estimated date of closure of insolvency resolution process	26/09/2021
8.	Name and registration number of the insolvency professional acting as interim resolution professional	CHAKRAVARTHI SRINIVASAN IBBI/02/IP/N00649/2018 -2019/ 11990
9.	Address and e-mail of the interim resolution professional, as registered with the Board	1-4-211/42/1, Pradhamapuri Colony, Sainikpuri, Hyderabad – 500 062. Email – csriniirp@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	1-4-211/42/1, Pradhamapuri Colony, Sainikpuri, Hyderabad – 500062. Email – csriniirp@gmail.com
11.	Last date for submission of claims	13/04/2021
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Name the class(es) Not applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	1. Not applicable 2. 3.
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: https://ibbi.gov.in/home/downloads Physical address: Not applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **MAAVE ELECTRONICS PRIVATE LIMITED** on 30/03/2021 (the date on which copy of the order is made available).

The creditors of **MAAVE ELECTRONICS PRIVATE LIMITED** are hereby called upon to submit their claims with proof on or before 13/04/2021 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.



A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.



CHAKRAVARTHI SRINIVASAN

Date : 30th March 2021 **Interim Resolution Professional of Maave Electronics Pvt. Ltd.**

Place : Hyderabad Regn. No. IBI/02/IP/N00649/2018 -2019/ 11990